

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 267
ANSWERED ON 05/12/2023**

PENALTY UNDER PMAY-G

267. COL. RAJYAVARDHAN RATHORE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of permanent allotments done by the Government under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) in the State of Rajasthan along with the number of women in the total allotment during each of the last five years;**
- (b) the total number of beneficiaries as per the scheme Aadhaar Based Payment System and those who have received Direct Benefit Transfer in their bank accounts;**
- (c) the total number of people linked and the number who received the benefit separately, specifically for the State of Rajasthan; and**
- (d) the total number of instances where the Government has put up the penalty from Central share of Admin Fund under PMAY-G in cases where there are delays in the various stages namely delay in sanction, delay in various installments and completion to ensure timely achievement of targets?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)**

(a): In order to achieve the target of “Housing for All” in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April, 2016 to provide assistance to eligible rural households with overall target to construct 2.95 crore pucca houses with basic amenities by 2024. Under PMAY-G, allotment of house shall be made in the name of the

woman or jointly in the name of the husband and wife, except in the case of a widower/unmarried /separated person/ transgender.

The total number of permanent allotments done by the Government under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) in the State of Rajasthan along with the number of women in the total allotment during each of the last five years is as under:

Year	Total Sanctioned houses by the State	Sanction for women solely and jointly
2018-19	1,82,462	1,29,661
2019-20	3,75,282	2,56,439
2020-21	2,64,426	1,84,635
2021-22	3,86,854	2,83,878
2022-23	7,451	5,188

(b) & (c): All States/UTs maintain a dedicated single nodal account at the State level for the PMAY-G from where all the payment pertaining to the scheme are made electronically through Fund Transfer Order (FTO). No other accounts for programme funds are allowed. Under PMAY-G, all payments to beneficiaries are made through DBT to beneficiary's Bank/Post office accounts registered in AwaasSoft, MIS. Further, Aadhaar Based Payment System (ABPS) was introduced in PMAYG from November, 1st 2021. Comprehensive online monitoring of progress of PMAY-G is being done through MIS-AwaasSoft. In case of Aadhaar based payment, all Aadhaar is captured, validated in AwaasSoft and authenticated from UIDAI.

Nation/State	Total Sanctions	Aadhaar Seeded	Aadhaar Authenticated	Aadhaar Verified successfully
National Level	2,94,16,737	2,43,50,114	1,93,17,780	93,29,892
Rajasthan	17,18,381	17,00,989	12,74,877	4,36,920

As on 30.11.2023

(d): To accelerate the progress under the scheme and to reduce delays at various steps, the Ministry has decided to impose minor deductions from ensuing tranches of Central Share of Administrative Funds under PMAY-G in cases where there is delay in various stages of sanction/completion of houses. The amount of deduction imposed is @Rs.10/- per house per month of delay beyond permissible limits for various stages like sanction, release of installments, capturing geo-tagged photographs. Further, Rs 20/- per house is imposed w.r.t. sanctioning of house for each subsequent month of delay.
